

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

(CA/14 33/93  
(DASR No. 2427/93.)Dt. of Order: 17-11-93.

Telugu Ananda Rao

....Applicant  
Vs.1. Director General,  
Director General of Naval Project,  
Visakhapatnam-530 014.

....Respondent

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Counsel for the Applicant : Shri P.B.Vijay Kumar

Counsel for the Respondents : Shri N.R.Devraj, Sr.CGSC

CORAM:

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THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN)

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Sth

S.

....2.

O R D E R

I as per Hon'ble Mr.Justice V.Neeladri Rao, Vice-Chairman

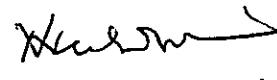
This O.A. was presented on 13.8.1993 assailing the order dt. 1.7.1991 whereby the applicant was retired compulsorily by way of punishment. It is stated for the applicant that he applied for some documents by a letter dt. 29.8.1991 for the purpose of preferring an appeal and he reminded for the same by a letter dt. 15.9.1991. The applicant was informed by proceedings dt. 24.9.1991 that the extension of time for preferring an appeal was rejected and that the documents requested for were supplied on 5.4.1991. When again applicant addressed a letter dt. 26.9.1992 in regard to the same, he was informed by reply dt. 8.10.1992 re-iterating as what was stated in the earlier reply. Then the applicant filed an application under sec.2A(2) of Industrial Disputes Act on 17.11.1992 challenging the order dt. 1.7.1991 and the said application was returned on 18.11.1992 by holding that the applicant is a Central Government employee and he cannot invoke Sec.2A(2) of Industrial Disputes Act. It is stated that, then the applicant approached the Assistant Commissioner of Labour (Central), Visakapatnam on 30.11.1992 praying for a reference to the \_\_\_\_\_ and the matter is still pending.

2. Heard Sri P.B.Vijayakumar, learned counsel for applicant and Sri N.R.Devaraj, Sr. CGSC for respondents.

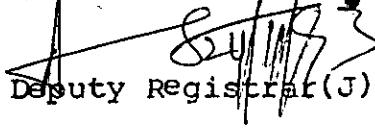
3. In view of the material on record, the only direction that can be given in this O.A. is that the Assistant Commissioner of Labour (Central), Visakhapatnam has to dispose-of the application filed by the applicant dt. 30.11.1992 in accordance with law within 3 months from the date of receipt of this order. As observed in M.A.No.613/93 filed for condoning the delay in filing the O.A. that in case the reference is going to be made and if the applicant succeeds therein, he is not entitled to any monetary benefits from 1/8.7.1991 till the date of the order if any in favour of the applicant.

4. The O.A. is ordered accordingly. No costs.

  
(R. Rangarajan)  
Member (Admn.)

  
(V. Neeladri Rao)  
Vice-Chairman

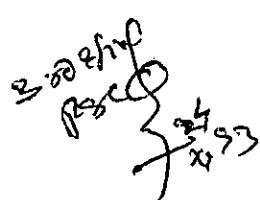
Dated 18th Nov., 1993.  
Dictated in the open court.

  
Deputy Registrar (J)

To Grh.

1. The Director General, Director General of Naval Project, Visakhapatnam-14.
2. One copy to Mr.P.B.Vijayakumar, Advocate, CAT.Hyd.
3. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
4. One copy to Library CAT.Hyd.
5. One spare copy.

pvm

  
20th Nov.  
1993

*✓ 24/11/93 (3)*

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 17-11-1993

ORDER/JUDGMENT:

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M.A/R.A/C.A.No.

O.A.No.

in  
1433/93

T.A.No.

( W.P. )

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn. 17-11-1993

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

*✓ 24/11/93 (3)*